

Rules regarding admission of children belonging to disadvantaged and weaker sections under section 12(1) (c). States have reported enrolment of a total of 14.22 lakh children in private unaided schools in the year 2014-15 under Section 12 (1) (c) of the RTE Act, 2009. As per section 2 (p) of RTE Act, 2009, KVs are covered under 'specified category schools' and provide admissions to the extent of 25% EWS at entry level in Class-I.

(c) The Sarva Siksha Abhiyan (SSA) Framework has been amended with effect from 1st April, 2014 to assist States/UTs towards reimbursement of costs incurred with respect to admissions under Section 12(1)(c). The reimbursement is based on per child cost norms notified by the State/UT concerned for classes I to VIII, subject to a maximum ceiling of 20 percent of the size of the total Annual Work Plan and Budget (AWP&B) approved for the State/UT under SSA and is available from 2015-2016. The Ministry has approved an allocation of ₹ 250.65 crore, as per its norms, to 7 states in their AWP&B, 2015-2016 against expenditure incurred for reimbursement of fee to private unaided schools under section 12(1)(c). Since the SSA Framework has been amended from 1st April 2014 to assist States/UTs towards reimbursement of costs incurred with respect to admissions under Section 12(1)(c), the state-wise details for 2015-16 are as under:-

(₹ in crore)			
Sl. No.	State	No. of Children	Amount
1.	Chhattisgarh	81316	30.65
2.	Gujarat	13033	13.03
3.	Karnataka	155378	123.55
4.	Odisha	310	0.15
5.	Rajasthan	189083	41.71
6.	Uttar Pradesh	108	0.05
7.	Uttarakhand	65889	41.51
TOTAL		505117	250.65

#### **Irregularities in conduct of All India Pre-Medical Test (AIPMT)**

563. SHRI RAJ BABBAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether large scale irregularities were detected in the conduct of All India Pre-Medical Test (AIPMT) conducted by the Central Board of Secondary Education (CBSE) in May, 2015, if so, the details thereof;

- (b) the details of States from where such irregularities were reported;
- (c) whether such irregularities have been reported in the earlier years also by the CBSE, if so, the details thereof and the action taken by the CBSE in all such cases; and
- (d) the steps taken by Government to ensure that entrance tests conducted by the CBSE is transparent and free from irregularities?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) Central Board of Secondary Education (CBSE) has not found any large-scale irregularities in the AIPMT examination. However, pursuant to an FIR lodged by the Haryana Police, Rohtak, the Hon'ble Supreme Court of India *vide* its judgement dated 15.06.2015 and 19.06.2015 in CWP No. 298/2015, 299/2015, 305/2015 and 325/2015 ordered the CBSE to re-conduct the All India Pre-medical/Pre-Dental Entrance Test (AIPMT)-2015 examination due to adoption of unfair means using modern communication device.

- (d) CBSE has taken following steps to prevent irregularities in the examination:-
  - (i) Candidates are not allowed to carry mobile phones and other electronic devices to the examination hall.
  - (ii) Frisking at the time of entry.
  - (iii) Videographer of the candidates appearing in the examination.
  - (iv) Recording biometric identification, Index Finger Printing on a specialized attendance sheet.
  - (v) Provision of pens to the candidates by the CBSE.
  - (vi) Not allowing any candidate to leave before the examination is over.

#### **Setting up of Rural Universities**

564. SHRI MANSUKH L. MANDAVIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) what action has been taken by Ministry in consultation with University Grants Commission to set up Rural Universities to execute ideas of our Father of Nation Mahatma Gandhi; and
- (b) what action has been taken by Government to introduce various Gandhian literatures in education syllabus, the details thereof?